

..1..

O.W. No. Adm/B-23/3609 of 2020
District Court, Solapur
Date : 23/07/2020

- Read :
- 1) Standard Operating Procedure (SOP) dated 03/06/2020 approved by the Hon'ble High Court, Bombay.
 - 2) Hon'ble High Court, Bombay circular dated 16/06/2020 regarding modification to SOP dated 03/06/2020
 - 3) District Court, Solapur Order No. Adm/B-23/3143/2020 dated 05.06.2020
 - 4) Letter No.409/2020 dated 20.07.2020 from Civil Judge, Jr.Dn., Mangalwedha
 - 5) District Court, Solapur letter No.3576/2020 dated 21st July, 2020
 - 6) Hon'ble High Court letter No.Insp-I/64/2020 dated 22nd July, 2020

Civil Judge, Jr.Dn., Mangalwedha vide letter at Sr.No.4 under reference has submitted that, at Mangalwedha and in the surrounding villages, there is sudden outbreak of COVID-19 pandemic and number of positive patients is increasing at an alarming note. He has submitted that, Mangalwedha city and taluka is falling in containment zone/red zone and Courts at Mangalwedha are falling in Table A.

Accordingly, the undersigned vide letter at Sr. No.5 under reference had sought necessary instructions from the Hon'ble High

Court, Bombay. Vide letter at Sr. No.6 under reference, it is informed to the undersigned that the request regarding switching over the court functioning at Mangalwedha, District Solapur, from two shifts to one shift and to take up only urgent cases, has been approved by the Hon'ble the Administrative Committee of the High Court.

In view of the above, the undersigned is pleased to pass the following order w.e.f. 23/07/2020 till further orders unless otherwise directed.

ORDER

1) For the Courts functioning at Mangalwedha, District Solapur, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15% presence of the staff on rotation. Such Courts shall take up urgent matters only as was in place prior to the SOP dated June 3, 2020 being made applicable. Principal Judge/ Head of the establishment at Mangalwedha shall decide as to the duration and time of Court working.

2) The SOP dated 03/06/2020 issued by the Hon'ble High Court Bombay as applicable to the Courts falling in table 'A' as modified by the SOP dated 16/06/2020 shall be applicable to all the Courts functioning at Mangalwedha.

3) In respect of the same, the Principal Judge/Head of the establishment at Mangalwedha is directed to submit his report regarding arrangement of charge made by him for taking up the urgent matters.

4) This Order be published on official website of District Court, Solapur i.e. <https://districts.ecourts.gov.in/solapur>.

5) For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be submitted to the undersigned.

District Court, Solapur () (M.R.Deshpande)
Date : 23/07/2020 () Principal District Judge, Solapur



J.C.

Copy respectfully forwarded for information to :

The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay

District Court, Solapur () (M.R.Deshpande)
Date : 23/07/2020 () Principal District Judge, Solapur



Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working at Mangalwedha, District Solapur (through e-mail)
2. All Courts at Mangalwedha, District Solapur (through e-mail)
(The Principal Judicial Officer at Mangalwedha Headquarter is hereby requested to make arrangement for publication of this Order on Notice Board of his Office and to hand over the copy of the same to the President of Advocate Bar Association at Mangalwedha. So also, bring this order to the notice of all his colleague Judicial Officers and staff members working at his establishment.)

By Order



Registrar 23/07

District Court, Solapur